Width: 33.07 cms; Height: 25.45 cms; a3r; ID: 2.2019-07-09.55

SC seeks Centre's reply on plea for setting up human rights courts in all districts

OUR CORRESPONDENT

क्ष्मि मानव अधिकार

ATOMAN RIGHTS CO

NEW DELHI: The Supreme Court Monday agreed to hear a plea seeking direction to the Centre for setting up human rights courts in every district of the country as mandated under the Protection of Human Rights Act.

A bench comprising Chief Justice Ranjan Gogoi and Justices Deepak Gupta and Aniruddha Bose issued notice to all 29 states on the plea which also sought appointment of Special Public Prosecutors (SPPs) for conducting speedy trial of offences arising out of human rights violation within a time period of three months.

The petition filed by a law student, Bhavika Phore, sought direction to the Centre for providing sufficient and adequate funds for setting up of human rights court in all 725 districts in 29 states and seven Union Territories in a time bound



manner. She also sought an instruction to registrars of all the high courts for the same.

The plea filed through advocate Aakarsh Kamra also sought the Centre and the states to adhere with and implement the provisions of Sections 30 and 31 of the Protection of Human Rights Act (PHRA).

Section 30 of the PHRA says the state government in

concurrence of the Chief Justice of the concerned high court will specify for each district a human rights court for speedy trial of human rights violation, whereas Section 31 of the Act provides for the state government to specify and appoint SPPs for conducting cases.

The plea refers to many reports on custodial deaths in the country in the past years

referring to "abuse of power" and "unfathomable torture" undergone by individuals due to police excess.

It also stated the records of the National Human Rights Commission (NHRC) from 2001 to 2010, according to which 14,231 persons died in police and judicial custody, of which 12,727 died in judicial custody—a large majority of which was a direct consequence of custodial torture.

"Torture remains endemic, institutionalised and central to the administration of justice. India has demonstrated no political will to end torture as it remains widespread and integral to law enforcement," the petition said.

"It is the obligation of the constitutional courts to zealously guard the right to liberty of an individual as the dignified existence of an individual has an inseparable association with liberty," the plea said.



Indian Express, Delhi Tuesday, 9th July 2019; Page: 6

Width: 88.56 cms; Height: 28.62 cms; a3r; ID: 28.2019-07-09.65

Govt introduces eight Bills, Oppn raises fundamental rights

LIZ MATHEW

NEW DELHI, JULY 8

WITH THE Centre launching its legislative agenda by introducing eight Bills in the Lok Sabha on Monday, the Opposition accused the government of curbing the fundamental rights of citizens in the name of tackling terror. The government maintained that it has adopted "zero tolerance" to terrorism, and legislative measures were important.

The government moved amendments to the Unlawful Activities (Prevention) Amendment Bill, 2019, National Investigation Agency (Amendment) Bill, 2019, Protection of Human Rights (Amendment) Bill, 2019, Consumer Protection Bill, 2019, Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2019, Jallianwala Bagh National Memorial (Amendment) Bill, 2019, Central Universities (Amendment) Bill, 2019 and the DNA Technology (Use and Application) Regulation Bill, 2019.

Opposition members expressed their apprehensions over the changes in the DNA Bill, the human rights Bill and the Jallianwala Bagh memorial Bill.

The proposed changes to the UAPA Bill were opposed by RSP leader N K Premachandran, Congress MP Shashi Tharoor, IUML MPs ET Mohammed Basheer and P K Kunhalikkuty, who said the provisions in the amended law could be misused as it was a "law to detain".

Premachandran said the fundamental rights of an individual cannot be ignored in the name of tackling terror. He said there is no clarity in the government's claim that the NIA finds it difficult to deal with such individuals and that the House should not be



MoS (Home) G Kishan Reddy

kept in the dark. He recalled that POTA, brought in by the Atal Bihari Vajpayee-led government, was repealed as it led to "abuse of power" by authorities.

However, MoS (Home) G Kishan Reddy, who introduced the Bill on behalf of Home Minister Amit Shah, said when the United Nations can name Jamaat-ud-Dawah chief Hafiz Saeed as a terrorist then why can't India do the same. He said a provision is needed to designate "individual terrorists" in the law.

Shah intervened to ask if the Opposition

would like to withdraw objections as these would not look good in the records of Lok Sabha.

Moving a Bill that seeks to give powers to the NIA to probe terror attacks targeting Indians and Indian interests on foreign soil, Reddy said the legislation will also allow the agency to probe cyber crimes and human trafficking.

However, Tharoor opposed the amendments, saying the courts already have a huge backlog and alleged that the Bill was "not based on logic" and was a "piecemeal" legislation. The Congress leader also opposed the NHRC Bill which proposes that a retired Supreme Court judge can also be considered for the chairperson's position, currently reserved for former Chief Justice of India. He said the proposed changes have completely ignored the NHRC's request for more powers.

Leader of Congress Adhir Ranjan Chowdhury alleged that the move was an attempt to undermine the institution.

However, Reddy said the changes were in line with Paris principles on strengthening the agency.

Chowdhury also termed the DNA Bill a bid to violate fundamental rights. He said the DNA of undertrials could be collected without court orders and there is no provision of consent on the storage of DNA data in the "flawed" Bill.

Tharoor said this would lead to institutionalisation of surveillance regime and wondered why the government has introduced the changes before bringing in data protection laws.

However, Union Minister Harsh Vardhan said the members could express their concern during the discussion and the government would address them.



Hindustan Times, Delhi

Tuesday, 9th July 2019; Page: 18

Width: 5.69 cms; Height: 6.15 cms; a4; ID: 22.2019-07-09.241

NHRC hosts workshop on bonded labour system

NHRC organised a day long workshop on elimination of bonded labour system including child labour, inter-state migrant workers and human trafficking at Chandigarh Judicial Academy. The workshop was being chaired by Justice PC Pant, Member, NHRC.

NHRC has been organising workshops to sensitise official machinery to work for its abolition in different parts of the country.



Economic Times, Delhi

Tuesday, 9th July 2019: Page: 4

Width: 20.93 cms; Height: 20.57 cms; a3r; ID: 40.2019-07-09.32

TARGETED FIGHT Amendment to help brand likes of Masood Azhar and Hafiz Saeed as terrorists

UAPA Bill to Designate Individuals as Terrorists Introduced in House

Rahul.Tripathi@timesgroup.com

New Delhi: The government has introduced a bill to amend the Unlawful Activities (Prevention) Act "to add or remove the name of individual terrorists." The amendment will help the Centre designate individuals such as Jaish-e-Mohammad (JeM) chief Masood Azhar and Lashkar-e-Taiba's (LeT) Hafiz Saeed as terrorists. Currently, only their organisations can be proscribed.

Home minister Amit Shah said the bill "will align the domestic law with international obligations as mandated in several conventions and Security Council resolutions."

Opposing the UAPA amendment bill introduced in the Lok Sabha on Monday, Congress' Shashi Tharoor and RSP's NK Premachandran said the fundamental rights of an individual should not be foregone in the name of tackling terror. "There is no clarity on government claims that the National Investigation Agency (NIA) finds it difficult to deal with such individuals at present," said Premachandran. The government "cannot keep the House in the dark on so-called difficulties.'

The individual, however, can appeal against the move and seek a hearing before a review committee the Centre has constituted under the UAPA.

The provisions are similar to Security Council sanction used to apply pressure on a state or entity to comply with objectives set by the UN without resorting to use of force. According to officials, the designation offer UNSC an important instrument to enforce its decisions. When a person is designated a global terrorist under UN 1267 ISIL and Al-Qaeda Sanctions Committee, a travel ban is imposed on the subject.

Introducing the bill, minister of state for home GKishan Reddy said when the United Nations can name Jamaat-ud-Dawah chief Hafiz Saeed as a terrorist, why cannot India do the same.

The bill also empowers the director general of NIA to grant approval of seizure or attachment of property when the case is investigated by the said

IV-VI "the bill states.

The minister also introduced the Na- cases of human trafficking. tional Investigation Agency Amend-

vestigate the offences under chapter Reddy said the legislation will also allow the NIA to probe cyber-crimes and

Reddy said that through the legisla-

ment Bill, 2019, which empowers NIA to tion, the government wanted to streng-

of the rank of Inspector of NIA to in- and Indian interests on foreign soil. cytoconductinvestigations in any part of the world if a terror attack targeting Indians or Indian interests were to happen. The bill will also allow the Centre and state governments to designate one or more courts of session as special court or special courts for conducting trial under the Act.

IN THE LOK SABHA NATIONAL INVESTIGATION AGENCY AMENDMENT BILL, 2019

Empowers NIA to probe terror attacks targeting Indians,

on foreign soil

to probe cyber-crimes and cases of Indian interests human trafficking

Allow the Centre and states to designate sessions courts as specia court for trial

UAPA Bill empowers NIA DG to approve seizure/attachment of property in case

Inspector of NIA can investigate offences under chapter IV and VI

members from two to three, one of which will be a

Increase NHRC | A retired Supreme Court judge could also be considered as

Reddy introduced a third bill to

amend the appointment process in the National Human Rights Commission. "The Protection of Human Rights (Amendment) Bill, 2019, will strengthen NHRC," he said. One of the key provisions is to increase the members of the commission from two to three, one of which will be a woman.

As per the amendment, a retired Supreme Court judge could also be considered as chairperson. The post is at present reserved for retired chief justices of India. Reddy said the post of NHRC chairman would remain vacant if a retired CJI was reluctant to take up the responsibility. The NHRC was constituted under the Protection of Human Rights Act in 1993. The Act was last amended in 2006



Focus News, Delhi

Tuesday, 9th July 2019; Page: 5

Width: 36.24 cms; Height: 35.44 cms; a3r; ID: 4.2019-07-09.61

लोकसभा में मानवाधिकार संरक्षण संशोधन विधेयक 2019 पेश

नयी दिल्ली, लोकसभा में सोमवार को मानवाधिकार संरक्षण संशोधन विधेयक 2019 पेश किया गया जिसमें आयोग के अध्यक्ष के रूप में ऐसे व्यक्ति को भी नियुक्त करने का प्रावधान किया गया है जो उच्चतम न्यायालय का न्यायाधीश रहा है । निचले सदन में गह राज्य मंत्री जी किशन रेड़ी ने मानवाधिकार संरक्षण संशोधन विधेयक 2019 पेश किया कांग्रेस ने विधेयक पेश किये जाने का विरोध करते हुए कि यह मानवाधिकार आयोग को कमजोर करने का प्रयास है और सरकार को आयोग को पर्याप्त धन उपलब्ध कराना चाहिए और रिक्त पदों को भरना चाहिए । विधेयक पेश किये जाने का विरोध करते हुए लोकसभा में कांग्रेस के नेता अधीर रंजन चौधरी ने कहा कि आरबीआई. सीबीआई को कमजोर करने के प्रयास के बाद अब बारी मानवाधिकार आयोग की है । अभी जो संशोधन लाया गया है, वह मूल अधिनियम के अनुरूप नहीं है । उन्होंने कहा कि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के पास कोष की कमी है और कर्मचारियों की कमी का सामना करना पड़ रहा है । इस कोई ध्यान नहीं दिया गया है । हमें लोकतांत्रिक संस्थाओं को मजबूत बनाने पर ध्यान देना चाहिए । कांग्रेस के शशि थरूर ने कहा कि इस संबंध में पेरिस संधि के सिद्धांतों में निकायों को स्वायत्तता प्रदान करने की बात कही गई है । आयोग लम्बे समय से अधिक अधिकार देने का आग्रह करता रहा है लेकिन इस विधेयक में इसका जिक्र नहीं है । इसमें समयबद्ध तरीकों से पदों को भरने का उल्लेख नहीं है । गृह राज्य मंत्री जी किशन रेड्डी ने कहा कि सदस्यों को सिर्फ विरोध के लिये ही विरोध नहीं करना चाहिए बल्कि सार्थक सुझाव देने चाहिए ।

उन्होंने कहा कि इस संबंध में 1993 में जो अधिनियम बनाया गया था, उसमें भी पेरिस सिद्धांत का उल्लेख था । अभी जो हम संशोधन लाए हैं, वह भी पेरिस सिद्धांत के आधार पर लाए हैं । रेड्डी ने कहा कि पेरिस सिद्धांत में कहा



गया कि निकाय में नागरिक संगठनों. महिलाओं को जोडा जाना चाहिए । हम जो संशोधन लाए है, वह महिलाओं को जोडने से संबंधित है । उन्होंने कहा कि आयोग के अध्यक्ष के रूप में उच्चतम न्यायालय के प्रधान न्यायाधीश रहे व्यक्ति के साथ उच्चतम न्यायालय के न्यायाधीश रहे व्यक्ति को शामिल करने की बात कही गई है । ऐसा इसलिये किया गया कि कई बार सीजेआई रहे व्यक्ति द्वारा अनिच्छा व्यक्त किये जाने पर महीनों तक पद खाली रहे जाते हैं । इस विधेयक में प्रावधान किया गया है कि आयोग के अध्यक्ष के रूप में ऐसा व्यक्ति जो उच्चतम न्यायालय का प्रधान न्यायाधीश रहा हो, उसके अतिरिक्त किसी ऐसे व्यक्ति को भी नियक्त किया जा सके जो उच्चतम न्यायालय का न्यायाधीश रहा है । इसमें आयोग के सदस्यों की संख्या दो से बढ़ाकर तीन की जा सके जिसमें एक महिला हो। इसमें प्रस्ताव किया गया है कि आयोग और राज्य आयोगों के अध्यक्षों और सदस्यों की पदावधि को पांच वर्ष से कम करके तीन वर्ष किया जा सके और वे पूनर्नियुक्ति के पात्र होंगे। विधेयक के उद्देश्यों एवं कारणों में कहा गया है कि मानव अधिकार संरक्षण अधिनियम, 1993 को मानव अधिकारों के संरक्षण के लिए राष्ट्रीय मानवाधिकार आयोग, राज्य मानवाधिकार आयोग

और मानव अधिकार न्यायालयों के गठन को लेकर उपबंध करने के लिए अधिनियमित किया गया था । राष्ट्रीय मानवाधिकार आयोग ने उक्त आयोग की पुनरू प्रत्यायन संबंधी राष्ट्रीय मानव अधिकार संस्थाओं की वैश्विक संधि की संबद्धता संबंधी उप समिति द्वारा उठाई गई चिंताओं का समाधान करने के लिए अधिनियम में कुछ संशोधनों का प्रस्ताव किया है। इसके अलावा, कुछ राज्य सरकारों ने भी अधिनियम में संशोधन के लिए प्रस्ताव किए हैं क्योंकि उन्हें संबंधित राज्य आयोगों के अध्यक्ष के पद पर उक्त पद के लिए विद्यमान पात्रता मानदंडों के कारण उचित अभ्यर्थियों को ढूंढने में कितनाइयां आ रही हैं। उपरोक्त बातों को ध्यान में रखते हुए उक्त अधिनियम के कुछ उपबंधों का संशोधन करना आवश्यक हो गया है। प्रस्तावित संशोधन आयोग और साथ ही राज्य आयोगों को भी उनकी स्वायत्तता, स्वतंत्रता, बहुलवाद और मानव अधिकारों के प्रभावी संरक्षण तथा उनका संवर्धन करने के लिए व्यापक कार्यों के संबंध में पेरिस सिद्धांत से और अधिक सूसंगत करने में समर्थ बनाएंगे । इसमें उपबंध किया गया है कि ऐसे व्यक्ति जो उच्च न्यायालय के न्यायाधीश रहे हों. उन्हें राज्य आयोग के अध्यक्ष के रूप में नियुक्ति हेतू पात्र बनाया जा सके ।



Rashtriya Sahara, Delhi

Tuesday, 9th July 2019; Page: 9

Width: 29.04 cms; Height: 19.47 cms; a3r; ID: 23.2019-07-09.184

आठ विधेयक लोकसभा में पेश

नई दिल्ली (एसएनबी)। लोकसभा में संबंध में मानवाधिकार संरक्षण (संशोधन) कांग्रेस सहित कुछ विपक्षी दलों के विरोध के बीच गैरन्कानुनी क्रियाकलाप निवारण संशोधन विधेयक 2019 पेश किया गया। कांग्रेस ने विधेयक को बुनियादी अधिकारों के खिलाफ बताया, साथ ही आशंका व्यक्त की कि इसका दुरुपयोग किया जा सकता है। विपक्षी सदस्यों की आशंकाओं को निराधार बताते हुए गृह राज्य मंत्री जी किशन रेड्डी ने कहा, हमारी सरकार की आतंकवाद के खिलाफ कतई बर्दाश्त नहीं करने की नीति है।

मानवाधिकार आयोग कतई कमजोर नहीं होंगे: सरकार ने सोमवार को कहा कि देश में मानवाधिकारों की रक्षा की व्यवस्था कर्तई कमजोर नहीं होगी और सरकार सुनिश्चित करेगी कि मानवाधिकार आयोग का कामकाज निर्बाध रूप से जारी रहे। गृह राज्य मंत्री जी किशन रेड्डी ने राष्ट्रीय मानवाधिकार आयोग और राज्य मानवाधिकार आयोगों में अध्यक्ष एवं सदस्यों की नियुक्ति के विधेयक 2019 सोमवार को लोकसभा में पेश करते समय यह आश्वासन दिया।

राष्ट्रीय अन्वेषण अभिकरण संशोधन विधेयक 2019 : लोकसभा में गृह राज्य मंत्री जी किशन रेड्डी ने राष्ट्रीय अन्वेषण अभिकरण संशोधन विधेयक 2019 पेश किया। इस विधेयक में भारत से बाहर किसी अनुसूचित अपराध के संबंध में मामले का पंजीकरण करने और जांच का निर्देश देने का प्रावधान किया गया है।

डीएनए प्रौद्योगिकी (प्रयोग और लागू होना) विनियमन विधेयक 2019 : स्वास्थ्य एवं परिवार कल्याण मंत्री डा. हर्षवर्द्धन ने डीएनए प्रौद्योगिकी (प्रयोग और लागू होना) विनियमन विधेयक 2019 पेश किया गया जिसमें एक राष्ट्रीय डीएनए डाटा बैंक स्थापित करने, डीएनए परीक्षण एवं विश्लेषण करने के लिए प्रयोगशालाओं को प्रत्यायन प्रदान करने, डीएनए

प्रोफाइल, नम्नों और अभिलेखों से संबंधित सूचना की सुरक्षा का उपबंध किया गया है।

जलियांवाला बाग राष्ट्रीय रमारक (संशोधन) विधेयक, 2019 : कांग्रेस के विरोध के बीच जलियांवाला बाग राष्ट्रीय स्मारक (संशोधन) विधेयक, 2019 पेश किया गया जिसमें न्यासी के रूप में भारतीय राष्ट्रीय कांग्रेस के अध्यक्ष को हटाकर उसके स्थान पर लोकसभा में मान्यता प्राप्त विरोधी दल का नेता या उस स्थिति में सदन में सबसे बड़े एकल विरोधी दल के नेता को न्यासी बनाने का प्रस्ताव किया गया है जब किसी मान्यता प्राप्त विरोधी दल का नेता नहीं हो। इसके बाद रामविलास पासवान ने उपभोक्ता संरक्षण विधेयक 2019, शहरी विकास मंत्री हरदीप सिंह पुरी ने सरकारी स्थान (अप्राधिकृत अधिभोगियों की बेदखली) संशोधन विधेयक 2019, मानव संसाधन विकास मंत्री डॉ. रमेश पोखरियाल 'निशंक' ने केन्द्रीय विश्वविद्यालय (संशोधन) विधेयक 2019 पेश किया।



Rashtriya Sahara, Delhi

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Width: 28.19 cms; Height: 18.29 cms; a3r; ID: 23.2019-07-09.187

मानवाधिकार अदालतों के गठन पर केंद्र से मांगा जवाब

नई दिल्ली (एसएनबी)। सुप्रीम कोर्ट ने मानवाधिकार संरक्षण कानून के तहत देश के प्रत्येक जिले में मानव अधिकार अदालत गठित करने का केन्द्र को निर्देश देने के लिए दायर याचिका पर केन्द्र सरकार से जवाब मांगा है।

चीफ जस्टिस रंजन गोगोई, जस्टिस दीपक गुप्ता और अनिरुद्ध बोस की बेंच ने कानून की छात्रा भाविका फोरे की याचिका पर केन्द्र और सभी 29 राज्यों को नोटिस जारी किए। याचिका में मानवाधिकार कानून के प्रावधानों के तहत मानव अधिकारों के हनन के मुकदमों की तीन महीने के भीतर तेजी से सुनवाई के लिए विशेष लोक अभियोजक नियुक्त करने का भी अनुरोध किया गया है।

याचिका में कहा गया है कि केन्द्र को सभी 29 राज्यों और सात केन्द्र शासित प्रदेशों में 725 जिलों में समयबद्ध तरीके से मानव अधिकार अदालतें स्थापित करने के लिए मानवाधिकार कानून के अमल में आने के दो दशक बाद भी अदालतों का गठन नहीं

कानून की छात्रा ने दायर की है जनहित याचिका

पर्याप्त धन उपलब्ध कराने का निर्देश देने का भी अनुरोध किया गया है। छात्रा ने सभी हाई कोर्टों के रजिस्ट्रार को भी इस बारे में निर्देश देने का अनुरोध किया है।

याचिका में कहा गया है कि केन्द्र और राज्यों को मानवाधिकार संरक्षण कानून की धारा 30 और 31 के प्रावधानों पर अमल करना चाहिए और इनका पालन करना चाहिए। धारा 30 के अनुसार राज्य सरकार संबंधित हाई कोर्ट के चीफ जस्टिस की सहमित से मानव अधिकारों के उल्लंघन से संबंधित मामलों की सुनवाई के लिए प्रत्येक जिले में मानव अधिकार अदालत गठित करेगी जबिक धारा 31 ऐसे मुकदमों की सुनवाई के लिए विशेष लोक अभियोजकों की नियुक्ति से संबंधित है।

याचिका में पिछले कुछ सालों मे देश में हिरासत में मौतों का जिक्र करते हुए कहा गया कि राष्ट्रीय मानवाधिकार आयोग के रिकार्ड के अनुसार 2001 से 2010 के दौरान 14 हजार 231 व्यक्तियों को पुलिस और न्यायिक हिरासत में मौत हुयी। इनमें से 12 हजार 727 मौतें न्यायिक हिरासत में हुई जो सीधेन्सीधे हिरासत में यातनाओं का नतीजा है। याचिका में कहा गया है कि संवैधानिक अदालतों का यह दायित्व है कि वे व्यक्ति की स्वतंत्रता के अधिकार की रक्षा करें क्योंकि किसी भी व्यक्ति का सम्मान जनक अस्तित्व उसकी स्वतंत्रता से जुड़ा हुआ है।



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SC seeks Centre's response on plea for district human rights courts

New Delhi, July 8: The Supreme Court on Monday asked the Central government to file its response to a plea seeking direction for setting up human rights courts in every district of the country.

क्षियं मानव अधिकर

A bench headed by Chief Justice Ranjan Gogoi issued notice to Centre and all 29 states on the plea filed by law student, Bhavika Phore. Phore, through advocate Aakarsh Kamra, has sought direction to the Centre for providing sufficient and adequate funds for setting up of human rights court in all 725 districts in 29 states and seven

Union Territories in a timebound manner.

The petitioner said that the establishment of these special human rights courts will strengthen and enhance existing mechanism, and boost preservation and protection of human rights in letter and spirit at grass roots level which is the very foundation of democratic principles to achieve the vision of the constitutional framers as stated in the Preamble to the Constitution.

The petitioner also requested the court to appoint special public prosecutors for conducting speedy trial of offences arising out of human rights violation.

Under the Protection of Human Rights Act, the government is under obligation to set up special human right courts in each district for the better protection of human rights and also to appoint a Special Public Prosecutor for the same but has failed to do so, the petitioner said, citing various reports and studies, which disclosed that human rights protection is in a very bad state.

The petitioner also raised various human rights violations including police brutality, and

torture, custodial and "encounter" deaths, the horrible conditions in prison and detention centres, arbitrary arrests and unlawful detention, and denial of fair public trial.

"From 2001 to 2010, the National Human Rights Commission (NHRC) recorded that 14,231 persons died in police and judicial custody in India. This includes 1,504 deaths in police custody and 12,727 deaths in judicial custody from 2001-2002 to 2009-2010, a large majority of these deaths being a direct consequence of torture in custody," the petitioner said.

"Torture remains endemic, institutionalised and central to the administration of justice. India has demonstrated no political will to end torture as it remains widespread and integral to law enforcement," the petition said.

The plea also said that the intervention of the court in setting up human rights courts will provide the victims of human rights abuse a quick and efficacious access to justice which is constitutional obligation of the state to respect, protect and uphold the basic human rights of its citizens. **IANS**

Assam Tribune, Guwahati

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Parliament passes Aadhaar amendment Bill

NEW DELHI, July 8: Parliament on Monday passed an amendment Bill which allows voluntary use of Aadhaar as proof of identity for users to open bank accounts and get mobile phone connection.

अधिकार अधिकार

The Aadhaar and Other Laws (Amendment) Bill, 2019, was passed by Rajya Sabha by a voice vote. The Bill, which also provides for a stiff Rs 1 crore penalty and a jail term for private entities violating provisions on Aadhaar data, was already passed by Lok Sabha on July 4.

NHRC amendments Bill

A Bill to change the process of appointment of Chairperson and members of the National Human Rights Commission (NHRC) was introduced in Lok Sabha on Monday. Introducing the Protection of Human Rights (Amendment) Bill, 2019 Union Minister of State for Home G Kishan Reddy said the legislation was brought to strengthen the NHRC.

A key change proposed in the legislation is that a retired Supreme Court judge could also be considered for the Chairperson's position, currently reserved for former Chief Justice of India.

Reddy said the post of Chairperson of the NHRC remains vacant when a retired Chief Justice of India is reluctant to take the responsibility. "So we want to make a change so that a retired judge of the Supreme Court can also be appointed as the Chairperson of the NHRC," he said.

Similarly an amendment for appointment of members is also being considered. The members could be picked from a pool of retired Chief Justices of High Courts. Currently, a serving or retired SC judge is considered.

Jallianwala Bagh Bill

A Bill which seeks to remove the Congress president as a permanent member in a trust that runs the Jallianwala Bagh

National Memorial to make the body "apolitical" was introduced in Lok Sabha on Monday amid opposition by the Congress.

The Jallianwala Bagh National Memorial (amendment) Bill, moved by Culture Minister Prahlad Singh Patel states that it seeks to "delete" the mention of 'President of the Indian National Congress' as a trustee.

The amendment Bill also paves way for the leader of the single largest opposition party in the Lok Sabha to be a member of the trust. As of now, only Leader of the Opposition in the Lok Sabha is a member of the trust.

As of now, the trust which manages the memorial, has the Prime Minister as the chairperson, president of Indian National Congress, Culture Minister, Leader of Opposition in Lok Sabha, Punjab Governor, Punjab CM as its members. – PTI